

FIR No. 410/2017
PS Rajouri Garden
State Vs. Tejinder Pal Singh
U/s 498A/406/34 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for complainant despite repeated calls.

In the interest of justice, no adverse order has been passed.

Put up for consideration of the present application for cancellation of bail on 27.08.2020.

27/8

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

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Bail Application No.1741/2020
e-FIR No. 302/2020
PS Moti Nagar
State Vs. Meet Singh @ Meeta
U/s 379/406/411/34 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Naveen Singla, Ld. Counsel for the applicant/accused namely Meet Singh @ Meeta, through video conferencing through CISCO Webex App.

IO/SI Naresh Kumar in person who has filed reply dated 18.08.2020 to the anticipatory bail application u/s 438 Cr.P.C.

Heard on the anticipatory bail application.

Record perused.

Ld. Counsel for the applicant submits that in the present case co-accused Satish has already been granted protection from

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19/8/2020

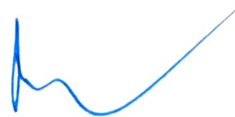
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coercive action subject to joining the investigation. Ld. Counsel for the applicant submits that now the anticipatory bail application of co-accused Satish is fixed for 31.08.2020. Ld. Counsel for the applicant submits that applicant is ready to join the investigation and cooperate with the IO.

It is not disputed on behalf of the State that the applicant is having parity with co-accused Satish. IO submits that custodial interrogation of the accused is needed and the recovery is to be effected.

In view of overall facts and circumstances and submissions made and in the interest of justice, put up for consideration of this application on 31.08.2020 through video conferencing, as prayed. Meanwhile, no coercive action be taken against the applicant/accused subject to applicant joining the investigation and cooperating with the IO as and when required. The applicant shall provide his mobile number/Whats App number to the IO and keep the same operational.

Copy of this order be provided to both the sides. One copy of the order be provided to the IO.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

**Bail Application No.1669
FIR No. 285/2020
PS Ranjit Nagar
State Vs. Navendu Aggarwal
U/s 465/469/471/408/506 IPC**

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Dr. Surender Singh Hooda, Ld. Counsel for the complainant through video conferencing through CISCO Webex App.

Shri M.S. Yadav, Ld. Counsel for the accused Navendu Agarwal alongwith accused in person.

IO not present.

Reply of anticipatory bail application has come which is dated 18.08.2020. Copy be supplied to the Ld. Counsel for the accused, as prayed.

Ld. Addl. P.P. for the State submits that IO may be

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summoned for clarification.

On request and in the interest of justice, put up for consideration on 22.08.2020. IO be summoned.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

Bail Application No. 1746
FIR No. 699/2020
PS Punjabi Bagh
State Vs. Vipin
U/s 498A/406/34 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. S.P. Paul and Shri C.M. Thapliyal, Ld. Counsels for the applicant/accused namely Vipin through video conferencing through CISCO Webex App.

Shri Ravi Kumar, Ld. Counsel for the complainant.

Report of IO ASI Lal Chand dated 18.08.2020 has come.

Heard. Perused.

This is an application for anticipatory bail u/s 438 Cr.P.C.

Ld. Counsel for the applicant submits that the applicant is

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19/8/2020

husband of the complainant and he is ready to join the investigation and ready to return the dowry articles to the complainant.

Ld. Addl. P.P. for the State has submitted that as per report of IO the applicant is yet to be interrogated.

Ld. Counsel for the applicant submits that so far no notice has been served upon the applicant by the IO for joining the investigation. Ld. Counsel for the applicant submits that in case the IO has intention to arrest the applicant/accused in this case then advance notice for reasonable period may be given to the applicant. Ld. Counsel for the complainant submits that the said notice may be so given to the applicant in case the IO wants to arrest the applicant.

It is prayed by both sides that the application under consideration may be disposed off after passing appropriate orders.

In view of above facts and circumstances and submissions made and in the interest of justice, the applicant/accused is directed to join the investigation and cooperate with IO as and when needed by the IO and IO shall serve the due notice upon the applicant for joining the investigation. Moreover, in case the IO wants to arrest the applicant in this case as per law then atleast 7 working days notice in advance may be served upon the applicant/accused. With these directions the

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19/8/2020

application under consideration stands disposed off. Ordered accordingly.

Copy of this order be provided dasti to both the sides. One copy of this order be sent to the concerned IO/SHO for information and compliance.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

Bail Application No.1742/2020
e-FIR No. 302/2020
PS Moti Nagar
State Vs. Shailender Singh @ Bunty
U/s 379/406/411/34 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Naveen Singla, Ld. Counsel for the applicant/accused namely Shailender Singh @ Bunty, through video conferencing through CISCO Webex App.

IO/SI Naresh Kumar in person who has filed reply dated 18.08.2020 to the anticipatory bail application u/s 438 Cr.P.C.

Heard on the anticipatory bail application.

Record perused.

Ld. Counsel for the applicant submits that in the present case co-accused Satish has already been granted protection from

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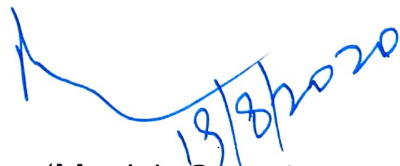
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19/8/2020

coercive action subject to joining the investigation. Ld. Counsel for the applicant submits that now the anticipatory bail application of co-accused Satish is fixed for 31.08.2020. Ld. Counsel for the applicant submits that applicant is ready to join the investigation and cooperate with the IO.

It is not disputed on behalf of the State that the applicant is having parity with co-accused Satish. IO submits that custodial interrogation of the accused is needed and the recovery is to be effected.

In view of overall facts and circumstances and submissions made and in the interest of justice, put up for consideration of this application on 31.08.2020 through video conferencing, as prayed. Meanwhile, no coercive action be taken against the applicant/accused subject to applicant joining the investigation and cooperating with the IO as and when required. The applicant shall provide his mobile number/Whats App number to the IO and keep the same operational.

Copy of this order be provided to both the sides. One copy of the order be provided to the IO.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

**Bail Application No.1750
FIR No. 603/2019
PS Tilak Nagar
State Vs. Amaan Ali
U/s 419/420/467/468/471/34 IPC**

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Gaurav Malhotra, Ld. Counsel for the applicant/
accused namely Amaan Ali.

Reply of bail application has come which is dated
19.08.2020.

IO not present.

Put up for consideration on the bail application U/S 439
Cr.P.C. on 21.08.2020.

Ld. Counsel for the applicant has submitted that first bail

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application moved before the Ld. Sessions Court was dismissed on 23.07.2020.

IO be summoned for next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

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Bail Application No. 1753
FIR No. 752/2015
PS Khyala
State Vs. Sohan Devi @ Galli
U/s 326/341/34 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Mohd. Iliyas, Ld. Counsel for the applicant/accused namely Sohan Devi @ Galli through video conferencing through CISCO Webex App.

Complainant in person.

IO not present.

This is fresh application u/s 439 Cr.P.C. for bail.

Report of the IO has also not come so far.

On request put up for consideration on 22.08.2020.

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Meanwhile, IO be summoned with report.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

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Bail Application No.1627/2020
FIR No. 149/2020
PS Nangloi
State Vs. Nadeem
U/s 302/34 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Hari Dutt, Ld. Counsel for the applicant/accused namely Nadeem.

Heard. Perused.

Ld. Counsel for the applicant/accused submits that the charge-sheet has not been filed in the present case.

As per reply of IO/Insp. V.N. Jha dated 06.08.2020, the charge-sheet has already been filed before the court and copy of the same has been served to the accused in Tihar Jail.

Ld. Counsel for applicant seeks adjournment for addressing arguments on the present bail application.

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-2-

IO not present.

Ld. Addl. P.P. for the State prays that IO be summoned for next date.

On request, put up for consideration on 26.08.2020.

IO be summoned for next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

m

**Bail Application No. 1747
FIR No. 699/2020
PS Punjabi Bagh
State Vs. Meera Devi
U/s 498A/406 IPC**

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. S.P. Paul and Shri C.M. Thapliyal, Ld. Counsels for the applicant/accused namely Meera Devi through video conferencing through CISCO Webex App.

Shri Ravi Kumar, Ld. Counsel for the complainant.

Report of IO ASI Lal Chand dated 18.08.2020 has come.

Heard. Perused.

This is an application for anticipatory bail u/s 438 Cr.P.C.

Ld. Counsel for the applicant submits that the applicant is

Contd....p/2


19/8/2020

mother-in-law of the complainant and she is ready to join the investigation and ready to return the dowry articles to the complainant.

Ld. Addl. P.P. for the State has submitted that as per report of IO the applicant is yet to be interrogated.

Ld. Counsel for the applicant submits that so far no notice has been served upon the applicant by the IO for joining the investigation. Ld. Counsel for the applicant submits that in case the IO has intention to arrest the applicant/accused in this case then advance notice for reasonable period may be given to the applicant. Ld. Counsel for the complainant submits that the said notice may be so given to the applicant in case the IO wants to arrest the applicant.

It is prayed by both sides that the application under consideration may be disposed off after passing appropriate orders.

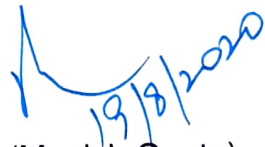
In view of above facts and circumstances and submissions made and in the interest of justice, the applicant/accused is directed to join the investigation and cooperate with IO as and when needed by the IO and IO shall serve the due notice upon the applicant for joining the investigation. Moreover, in case the IO wants to arrest the applicant in this case as per law then atleast 7 working days notice in advance may be served upon the applicant/accused. With these directions the

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19/10/2020

application under consideration stands disposed off. Ordered accordingly.

Copy of this order be provided dasti to both the sides. One copy of this order be sent to the concerned IO/SHO for information and compliance.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

Bail Application No.1670/2020
FIR No. 683/2020
PS Punjabi Bagh
State Vs. Pankaj
U/s 376 IPC & Sec. 6 of POCSO Act

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri R.C. Tiwari, Ld. Counsel for the applicant/accused namely Pankaj, through video conferencing through CISCO Webex App.

IO not present.

Report of IO has not come so far.

Complainant not present.

Heard.

Ld. Addl. P.P. for the State prays that since the matter is under the provisions of Sec. 6 of POCSO Act r/w Sec. 376 IPC,

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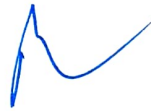
therefore, mandatory notice of bail application requires to be issued to the complainant/informant/victim through IO.

Ld. Counsel for the applicant prays for any short date.

On request, put up for consideration through video conferencing through CISCO Webex App and also for report of IO regarding the present bail application on 21.08.2020.

Meanwhile, notice of the said application be issued to the complainant/ informant/victim through concerned IO for next date.

The complainant may join the proceedings through video conferencing through CISCO Webex App on the next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

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Bail Application No. 1751
e-FIR No. 13704/2020
PS Rajouri Garden
State Vs. Daulat Singh
U/s 379 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Tajinder Singh, Ld. Counsel for the applicant/accused namely Daulat Singh through video conferencing through CISCO Webex App.

This is fresh application for anticipatory bail u/s 438 Cr.P.C. IO not present. Report has not come.

On request put up for consideration on 20.08.2020. IO be summoned with report.

(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

**Bail Application No. 1748
FIR No. 296/2020
PS Ranjit Nagar
State Vs. Asha
U/s 323/452/380/427/506/34 IPC**

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Ashwani Tripathi, Ld. Counsel for the applicant/accused namely Asha.

Complainant Shri Dal Chand in person.

IO ASI Ramesh Chandra in person who has filed reply dated 18.08.2020 to the anticipatory bail application.

Heard.

It is submitted by Ld. Counsel for the accused that accused is daughter-in-law of the complainant.

Complainant seeks short adjournment on the ground that

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19/8/2020

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he may be provided legal aid counsel.

Now the complainant may approach the office of the Ld. Secretary, DLSA, West District, Tis Hazari, Delhi today itself for seeking necessary legal assistance as per law.

On request put up for consideration on 22.08.2020.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

Bail Application No.1738/2020
FIR No. 859/2020
PS Nangloi
State Vs. Rabiya
U/s 376/506/509/34 IPC & 6 POCSO Act

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri B.S. Sharma, Ld. Counsel for the applicant/accused namely Rabiya, through video conferencing through CISCO Webex App.

This is an application for anticipatory bail U/S 438 Cr.P.C.

Report of SI Reena dated 19.08.2020 has come.

Heard.

This is a case U/S 6 of POCSO Act and provisions of Section 376 IPC.

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19/8/2020

Ld. Addl. PP for the State submits that the mandatory notice of bail application requires to be issued to the complainant/informant through IO for next date.

On request, put up for consideration on 21.08.2020. Meanwhile, notice of the bail application be issued to the complainant/informant through concerned IO for next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

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**Bail Application No.1737/2020
FIR No. 62/2020
PS Patel Nagar
State Vs. Mohit Singh
U/s 420/506/120B IPC**

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Pankaj Kumar, Ld. Counsel for the applicant/accused namely Mohit Singh, through video conferencing through CISCO Webex App.

Reply dated 19.08.2020 of anticipatory bail application U/S 438 Cr.P.C. has come.

Heard.

Ld. Addl. PP for the State prays that notice of bail application may be issued to the complainant/informant through IO for next date.

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24/8.

19/8/2020

On request, put up for consideration on 22.08.2020.
Meanwhile, notice of the bail application be issued to the complainant/
informant through concerned IO for next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

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Comp.

**Bail Application No. 1628
FIR No. 481/2019
PS Rajouri Garden
State Vs. Raja @ Achu
U/s 392/394/397/34 IPC & 25/27 Arms Act**

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Mukesh Khanna, Ld. Counsel for the applicant/accused
namely Raja @ Achu.

IO not present.

This is second application for regular bail u/s 439 Cr.P.C.

Ld. Counsel for the accused submits that the report regarding verification of the medical documents regarding the illness of the wife of the applicant has not come so far.

Ld. Counsel for the accused/applicant submits that said documents may be got verified.

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19/8/2020

Contd....p/2

Earlier report dated 12.08.2020 of SI Vikash Fageria reflects that medical documents could not be verified as the concerned Doctor was on leave.

Now the said documents be got verified by IO.

Put up for report on 21.08.2020. Also for consideration of this application. Copy of the order be sent to the concerned IO for compliance.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

**Bail Application No. 1667
FIR No. 563/2020
PS Tilak Nagar
State Vs. Bhupinder Singh
U/s 25/30/54/59 Arms Act**

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Pardeep Dabas, Ld. Counsel for the applicant/accused namely Bhupinder Singh.

This is an application for bail u/s 439 Cr.P.C.

Ld. Addl. P.P. for the State submits that in the present case the IO has not furnished the proper reply/report to the bail application.

IO not present despite repeated calls since morning. The matter was also called earlier when also the IO did not appear.

Naib Court ASI Surender Singh has submitted that he has telephonically contacted SI Anuj Mor and it has been informed by SI

Contd....p/2

19/8/2020

21/8.

Anuj that inadvertently an application for one day P.C. Remand of accused has been filed instead of the reply to the bail application.

Ld. Counsel for the accused/applicant submits that one day P.C. Remand of the accused has already been obtained by the IO in this case earlier.

On request put up for consideration of bail application on 21.08.2020. IO be summoned with report.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

Bail Application No. 1663
FIR No. 509/2020
PS Paschim Vihar East
State Vs. Honey Arora
U/s 188/271/34 IPC, 3 E.D. Act/51(b) D.M.
Act, 20/21/COTPA & 33 Delhi Ex. Act

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Mahesh Kumar Patel, Ld. Counsel for the applicant/accused namely Honey Arora through video conferencing through CISCO Webex App.

IO HC Vijay Kumar in person who has filed status report dated 19.08.2020.

Heard.

This is an application for anticipatory bail.

Ld. Counsel for the applicant has submitted that the

Contd....p/2

29/8

19/8/2020

applicant has already joined the investigation with IO.

IO has submitted that the applicant has joined the investigation yesterday.

Ld. Addl. P.P. for the State submits that investigation is under progress.

Ld. Counsel for the applicant submits that the applicant shall further join the investigation and cooperate with IO.

In view of above submissions and in the interest of justice, put up for consideration of this application on 28.08.2020 through video conferencing, as prayed. Meanwhile, interim protection already granted to the applicant is extended till next date subject to the applicant joining the investigation and cooperating with IO.

IO is directed to furnish progress report regarding investigation on next date.

Copy of this order be provided to both the sides. One copy of this order be also provided to IO for information.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

Bail Application No. 1739
FIR No. 61/2020
PS Paschim Vihar West
State Vs. Mool Chand @ Upender
U/s 328/392/411/120B/34 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Avadhesh Sharma, Ld. Counsel for the applicant/accused namely Moolchand @ Upender through video conferencing through CISCO Webex App.

Reply dated 19.08.2020 has come to the bail application.

Heard.

Ld. Counsel for the applicant submits that co-accused namely Aarif and Javed are on regular bail in this case and the chargesheet has already been filed in this case.

Contd....p/2

19/8/2020

2/18.

Ld. Counsel for the accused prays that the said fact may be verified from IO.

On request put up for consideration on 21.08.2020 through video conferencing, as prayed.

Meanwhile, IO is directed to furnish the report as to whether the chargesheet has been filed or not in the present case and also the details regarding the co-accused persons regarding their bail status.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

3

Bail Application No.1633/2020
FIR No. 616/2020
PS Punjabi Bagh
State Vs. Nadeem
U/s 392/397/411/34 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Nagendra Singh, Ld. Counsel for the applicant/accused namely Nadeem.

Heard on the bail application U/S 439 Cr.P.C.

Record perused.

Ld. Counsel for the applicant/accused submits that accused is in custody in this case since 26.06.2020. It is further submitted that wife of applicant is pregnant. Ld. Counsel for applicant has submitted that investigation is almost complete.

On the other hand, Ld. Addl. P.P. for the State has opposed the bail application and submits that as per report of IO, TIP

Contd...p/2

19/8/2020

proceedings of accused Nadeem were successful. It is further submitted that accused Nadeem is that person who had shown the knife to the complainant and case property was recovered from accused Nadeem. It is also submitted that accused is having previous involvement in various other criminal cases.

I have considered rival submissions of both the sides and perused the record.

In view of the above facts and circumstances and averments made and the fact that accused is involved in other criminal cases and charge-sheet is yet to be filed as submitted, I see no merits in the application under consideration and the same is hereby dismissed.

Copy of this order be provided to both the sides. One copy of the order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

3

Bail Application No. 1364
FIR No. 247/2020
PS Moti Nagar
State Vs. Ashish Upadhyay
U/s 498A/406 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Narender Yadav, Ld. Counsel for the applicant/accused namely Ashish Upadhyay.

IO ASI Naresh Kumar in person who has filed the reply dated 18.08.2020.

Complainant in person.

Heard. Perused.

IO submits that accused has already joined the investigation and the dispute regarding the dowry articles is yet to be settled.

Ld. Counsel for the accused has filed the list of dowry articles. Copy already supplied admittedly.

Contd....p/2

13/8/2020

Complainant has submitted that there is certain mismatch of the dowry articles. Complainant submits that accused may be summoned for the next date.

Ld. Counsel for the accused submits that he shall call the accused on the next date.

Accused be summoned for the next date, as prayed.

On request put up for consideration of the present application for anticipatory bail on 29.08.2020.

Meanwhile interim protection given to the applicant/accused is extended till next date.

Complainant to appear on the next date.

Copy of this order be provided dasti to both the sides.

Ld. Counsel for the accused has submitted that in case the accused does not appear in person on the next date then interim protection may not be extended further after next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

**FIR No. 501/2020
PS Moti Nagar
State Vs. Kartik Vaid
U/s 354/354A/354D/323/506/509 IPC &
8/12 POCSO Act**

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

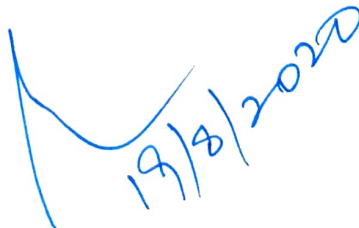
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Ankur Singhal, Ld. Counsel for the applicant/accused namely Kartik Vaid through video conferencing through CISCO Webex App.

IO SI Rajni through video conferencing through CISCO Webex App.

Shri Harpreet, Ld. Counsel for the complainant is present alongwith father of the complainant.

Heard.


19/8/2020

Contd....p/2

Ld. Counsel for the applicant submits that he has not received the legible copy of FIR.

IO is directed to transmit the legible copy of FIR to the applicant today itself through e-mode/Whatsapp.

Report of the concerned Jail Superintendent has not come as per last order dated 14.08.2020. Said report be called for the next date.

Ld. Counsel for the accused/applicant prays that he shall appear physically on next date since the Ld. Counsel for the complainant is present physically today and he could not hear him.

Both sides pray that the matter may be fixed for 22.08.2020.

Ld. Counsel for the applicant submits that he shall appear physically on the next date.

On request put up for consideration on 22.08.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

**Bail Application No. 903
FIR No. 133/2020
PS Punjabi Bagh
State Vs. Gagan Gandhi
U/s 420/34 IPC**

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Jitendra Sethi, Ld. Counsel for the applicant/accused namely Gagan Gandhi through video conferencing through CISCO Webex App.

IO not present.

This is an application for anticipatory bail u/s 438 Cr.P.C.

Ld. Counsel for the accused submits that the FIR is u/s 420/34 IPC and he is ready to settle the case as per law.

Ld. Addl. P.P. for the State submits that notice of the bail

Contd....p/2

18/8/2020

application may be issued to the complainant through IO for the next date.

On request put up for consideration on 21.08.2020. Meanwhile, notice of the bail application may be issued to the complainant/ informant through IO for the next date.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020

Bail Application No.1583
FIR No. 664/2020
PS Rajouri Garden
State Vs. Nikhil Bhatia
U/s 498A/377/323/506/406/34 IPC

19.08.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for August, 2020 (Period 17.08.2020 to 31.08.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 524/12979-13069/Misc./Gaz./DJ West/2020 dated 16.08.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Sh. Pradeep Teotia, Ld. Counsel for the applicant/accused namely Nikhil Bhatia, through video conferencing through CISCO Webex App.

Complainant Ms. Shikha Dang in person alongwith Shri Prabhjit Jauhar, Ld. Counsel for the complainant.

IO W/SI Babita in person.

Heard.

IO submits that the accused Nikhil Bhatia has already joined the investigation, however, he is not fully cooperating.

Contd....p/2

19/8/2020

IO has filed reply to the second Anticipatory Bail application dated 19.08.2020. It be taken on record.

Ld. Counsel for the accused/applicant has prayed for short adjournment on the ground that although he is connected through video conferencing through CISCO Webex App., however, the other counsel is not connected and, therefore, he is unable to hear the other counsel for complainant.

Today the court is also having duty as per Duty Roster/Bail Roster.

Joint request has been made for consideration of this application for 21.08.2020.

Ld. Counsel for the applicant submits that he shall appear physically on the next date.

On request put up for consideration on 21.08.2020, as prayed.

In the interest of justice, interim protection given to the applicant vide order dated 05.08.2020 is extended till next date only.

Copy of this order be given dasti to both the sides. One copy of order be provided to the IO.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
19.08.2020